

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 265 OF 2018 &
IA NO. 1170 OF 2018

Dated: 4th October, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Watsun Infrabuild Pvt. Ltd.

.... Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Sumanta Nayak
Mr. Samiron Borkataky
Ms. Kritika Angirish

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. G. Umapathy
Mr. S. Vallinayagam for R-2

ORDER

Learned counsel, Mr. Sethu Ramalingam and learned counsel, Mr. G. Umapathy, appearing for Respondent Nos. 1 & 2 pray for one week time to enable them to file their respective reply to the IA No. 1170 of 2018 (for Stay).

The submissions of the learned counsel appearing for the Respondent No. 1 & 2, as stated supra, are placed on record.

Learned counsel appearing for the Respondent Nos 1 & 2 are permitted to file their respective reply to the IA No. 1170 of 2018 (for Stay) by 10.10.2018, after duly serving copy on the other side.

List this matter for admission on 11.10.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
bn/vt

(Justice N.K. Patil)
Judicial Member